## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5938 ANSWERED ON:08.09.2011 WORKS UNDER MGNREGS Siricilla Shri Rajaiah;Vundavalli Shri Aruna Kumar

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of works targeted and works actually completed under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State and UT-wise;

(b) the reasons for slippages, if any, in realising the targets;

(c) whether the Government has taken steps to expedite the unfinished works under the scheme;

(d) if so, the details thereof;

(e) the number of local vigilance and monitoring committees constituted to monitor the works, State-wise and UT-wise;

(f) the number of complaints received by these committees for non-compliance of directions and for delay in completion of projects; and

(g) the reaction of the Government thereto?

## Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) to (d): The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. Creation of durable assets and strengthening the livelihood resource base of the rural poor is also an important objective of the Act. As employment is provided on demand, no targets, as such for works or employment, are fixed. State/Union Territory wise break up of major works in progress, completed and percentage of works completed under the Scheme during the last three years and current year as reported by State/UTs is given in annexure-I. The States/UTs have been advised to take steps to complete works in progress to reduce spill over of works in progress.

(e) to (g): The number of District Vigilance & Monitoring Committees (V&MCs) constituted State/UT wise as reported by States/UTs is given as annexure-II. The guidelines stipulate that any gross violation in the implementation of rural development schemes noticed by the V&MCs is to be communicated to the Ministry. No such report has been received in the Ministry so far.